### GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.14(5)/LA-2011/

Dated

March, 2011

The Special Secretary (GAD), General Administration Department, 2<sup>nd</sup> Level, A-Wing, Delhi Secretariat, New Delhi.

Subject:

Gazette Notification of the Delhi Appropriation (No. 1) Act, 2011 (Delhi Act 04 of 2011)

Please find enclosed herewith two copies of the above notification (English and Hindi Sir, versions) for publishing in the Delhi Gazette (Part-IV)-Extra-Ordinary today itself. It is requested that at least 10 copies of the same may be sent to this Department as soon as it is received from the

Yours faithfully,

(Tarun Sahrawat) Addl. Secretary (Law, Justice & L.A.)

Encl. As above.

No.F.14(5)/LA-2011/ Waw/104-114

Dated 3 M March, 2011

Copy together with the copy of enclosures forwarded for information and necessary action to:-

The Secretary, Government of India, Ministry of Home Affairs, New Delhi.(with 5 copies)

The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law, & Justice, 1. Legislative Department (Correction Cell), Shastri Bhawan, New Delhi. (with 2 copies) 2.

The Principal Secretary to Lt. Governor, Delhi, Raj Niwas, Delhi-110054. 3.

The Principal Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New 4.

The Secretary to the Finance Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi. 5.

The Principal Secretary (Finance), Govt. of NCT of Delhi, 4th Level, A-Wing, Delhi 6.

The Secretary (GAD), Govt. of NCT of Delhi, 2<sup>nd</sup> Level, A-Wing, Delhi Secretariat, New 7.

The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.

Sh. N. G. Goswami, Legislative Counsel, Law Department, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.

Addl. Secretary (Law, Justice & L.A.)

#### (TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE-EXTRAORDINARY)

### GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.14(5)/LA-2011/(i)/ Waw/102

Dated 31 the March, 2011

### **NOTIFICATION**

No.F.14(5)/LA-2011/(i)/ Low/ 102 .- The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 31st March, 2011 and is hereby published for general information:-

## "THE DELHI APPROPRIATION (NO. 1) ACT, 2011 (DELHI ACT 04 OF 2011)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 22<sup>nd</sup> March, 2011)

[31st March, 2011]

An Act to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2010-2011.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty – second Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Delhi Appropriation (No. 1) Act, 2011.

issue of
Rs. 1599,72,51,000/from and out of
the Consolidated Fund
of the National Capital
Territory of Delhi for
the financial year
2010-2011

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column (5) of the Schedule, amounting in the aggregate to the sum of rupees one thousand five hundred ninety nine crore seventy two lakh and fifty one thousand only towards defraying the several charges which will come in the course of payment during the financial year 2010-2011 in respect of the services specified in column(2) of the Schedule.

Appropriation.



0 0 0

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

# THE SCHEDULE (See sections 2 and 3)

		4*	(Rs. in thousands)			
		s Not Exceeding	Exceeding			
DEMAND NO.	SERVICES AND PURPOSES		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total	
1	2		3	4	5	
1 .	Legislative Assembly	Revenue	1250	0	1250	
	General Administration,	Revenue	200	0	200	
2	Administration of Justice	Revenue	63879	0	63879	
3	4	Revenue	228187	. 0	228187	
4	Finance	Revenue	219820	0	219820	
5	Home	Revenue	2320865	. 0	2320865	
6	Education	Capital	48500	. 0	48500	
		Revenue	3248888		3249781	
7	Medical and Public Health		1559809		1559809	
8	Social Welfare	Revenue	600		600	
		Capital	300		300	
9	Industries	Revenue			9500	
-,		Capital	9500	10000	40353	
10	Development	Revenue				
	,	Capital				
11	Urban Development and	Revenue				
	Public Works	Capital	801860		5/	
12	Loans	Capital	450			
- 12	Total		1595600	)5 41246	15997251	
	1 Otto	The second secon				



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(Tarun Sahrawat) Addl. Secretary (Law, Justice & L.A.)

## दिल्ली राजपत्र के भाग – 4 (असाधारण) में प्रकाशनार्थ राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार (विधि, न्याय एवं विधायी कार्य विभाग) 8 वॉ तल, सी-विंग, दिल्ली सचिवालय, नई दिल्ली –110002

सं0 फा0 14(5)/एलए-2011/(i)/ww/102

दिनांक 31 मार्च, 2011

### अधिसूचना

सं० फा० 14(5) / एलए-2011 / (i) / -उप-राज्यपाल, दिल्ली की दिनांक 31 मार्च, 2011 / को मिली अनुमित के पश्चात् राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा पारित निम्नलिखित अधिनियम जनसाधारण के सूचनार्थ प्रकाशित किया जाता है :-

## "दिल्ली विनियोग (संख्या 1) अधिनियम, 2011 (2011 का दिल्ली अधिनियम संख्या 4)

(राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा 22 मार्च, 2011 को यथा पारित)

[31 मार्च, 2011]

वर्ष 2010-2011 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए अधिनियम ।

भारत गणराज्य के बासठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

संक्षिप्त शीर्ष ।

1599,72,51,000 / — रूपयों का वर्ष 2010—2011 में राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत और प्रयुक्त।

- इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (संख्या 1) अधिनियम, 2011 है ।
- 2. राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए एक हजार पाँच सौ निन्यानवे करोड़ बहत्तर लाख इक्कावन हजार रूपयों की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यों के संबंध में वर्ष 2010—2011 की अविध के दौरान भुगतान के रूप में प्रयुक्त होगी।
  - 3. इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त वर्ष के संबंध में अनुसूची में उल्लिखित कार्यो और उद्देश्यों के लिए विनियोजित की जायेगी

विनियोजन।

<u>अनुसूची</u> (खण्ड 2 व 3 देखें)

(रूपये हजारों में)

					राशि इससे अधिक नहीं	
ांग ांख्या	सेवायें	एवं उद्देश्य	विधान सभा स्वीकृत	द्वारा	संचित निधि प भारित	ार जोड.
	2		3		4	5
विधान मण्डल	न	राजस्व '	1250		0	1250
. सामान्य प्रशा	सन	राजस्व	200		0	200
न्याय प्रशास	न	राजस्व	63879		0	63879
4. वित्त्त		राजस्व	228187		0	228187
5. गृह		राजस्व	219820		0	219820
े. शिक्षा		' राजस्व	2320865		0	2320865
		पूंजी	48500		0	48500
चिकित्सा व		राजस्व	3248888		893	3249781
जन स्वास्थ्य						
<ol> <li>समाज कल्य</li> </ol>	<b>ा</b> ण	राजस्व	1559809		0	1559809
		पूंजी	600		0	600
9. उद्योग		राजस्व	300		0	300
		पूंजी	9500		. 0	95,00
10. विकास		राजस्व	0		40353	40353
		पूंजी	0		0	0
11. शहरी विकार एवं लोक नि		राजस्व	231107		0	231107
		पूंजी	8018600		0	8018600
12. ऋण		पूंजी	4500		0	4500
जोड.			15956005		41246	15997251

तरान सहरायन

(तरून सहरावत)

अतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)